(2)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 2 of 2003 IN O.A. No.515 OF 2003

New Delhi, this the 11th day of December, 2003

HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A) HON'BLE SHRI BHARAT BHUSHAN, MEMBER (J)

COURTS IN ITS OWN MOTION

Versus

The Secretary, M/o Chemicals & Fertilizers, Udyog/Shastry Bhawan, New Delhi.

(By Advocate : Shri K.C.D. Gangwani)

ORDER (ORAL)

SHRI V.K. MAJOTRA, VICE CHAIRMAN (A):

Learned counsel of the respondents states that the directions of this Court have been complied with. Shri Vikas Mahajan, learned counsel of the applicant has agreed to the submissions made by learned counsel of the respondents. As such this Contempt Petition has become infructuous. Accordingly, CP 2/2003 is dismissed. Notices issued to the respondents are discharged.

OA 515/2003 be listed for final hearing on

201.2004.

Æharat Bhushan) Member (J) (V.K. Majotra) Vice Chairman (A)

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